

before 31.12.2003. The year of commencement/completion of the recruitment process is not relevant for deciding the applicability of the Central Civil Services (Pension) Rules, 1972.

In the specific cases relating to appointments as Sub-Inspector in various Central Para Military Forces after selection in August, 2003 on the basis of an Examination conducted in 2002, appointments were made in Central Reserve Police Force in 2003 and the candidates appointed were covered by the pension scheme under Central Civil Service (Pension) Rules, 1972. However, in the Border Security Force, offers of appointment on the basis of the same examination/selection were issued in January, 2004. On a petition filed by some personnel appointed in the Border Security Force on the basis of that examination, Hon'ble High Court of Delhi directed to cover the petitioners under the Central Civil Service (Pension) Rules, 1972 on the grounds of administrative delay on the part of Border Security Force in making appointments. The order of Hon'ble High Court of Delhi was implemented by the Ministry of Home Affairs/Border Security Force in view of the peculiar circumstances of that case and the administrative delay in making appointments in that case. The decision taken in the aforesaid case is not relevant for deciding applicability of Central Civil Service (Pension) Rules in other cases where recruitment process was commenced or completed before 01.01.2004.

Developmental assistance to neighbouring countries

2666. PROF. M. V. RAJEEV GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the quantum of funds released to India's neighbouring countries in South Asia as developmental assistance since 2014, year-wise and nation-wise;

(b) whether there has been a decline in allocation of funds to aforementioned nations from Budget Estimates of 2017-18 to Revised Estimates of 2017-18;

(c) if so, the reasons therefor; and

(d) the status of ongoing projects in neighbouring South Asian nations including the number of projects completed since 2014, nation-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) Quantum of development assistance funds for India's neighbouring countries in South Asia for the years 2014-15, 2015-16 and for 2017-18 (Budget Estimates and Revised Estimates) is given in the Statement (*See below*).

(b) and (c) Yes. Government undertakes a detailed and careful assessment of development assistance requirements for various countries after undertaking a realistic spending assessment based on project implementation cycles, local conditions and physical progress for on-going projects, schemes and programmes, so as to suitably allocate funds within the overall Budget Estimates (BE) and Revised Estimates (RE) budgetary ceilings. This exercise is done with an aim to ensure that ongoing projects, schemes, programmes and commitments have requisite funds without adversely impacting Government's international commitments. Reduced budgetary allocations in the FY 2017-18 in case of some countries reflect reduced financial requirements of GoI and are as per the requirements projected by respective Project authorities based on actual need. Government gives utmost priority to its 'Neighbourhood First' policy and in this context it is committed to provide funds for projects in neighbouring countries as per relevant commitments and requirements.

(d) Details of ongoing major projects and projects completed since 2014 in neighbouring South Asian countries as per information available are as follows:-

Sl. No.	Country	No. of ongoing projects	No. of projects completed since 2014
1.	Afghanistan	12	7
2.	Bangladesh	45	29
3.	Bhutan	21	62
4.	Maldives	3	3
5.	Nepal	8	7
6.	Sri Lanka	21	13

In addition to the above, there are various ongoing and completed Small Development Projects (SDPs) in South Asian Countries.

Statement

Details of developmental assistance to neighbouring countries

Developmental grant assistance to neighbouring countries

(₹ in crore)

Sl.No.	Budget Head	2014-15	2015-16	2016-17	2017-18	(BE 2017-18)	(RE 2017-18)
1.	Aid to Afghanistan	723.52	880.44	263.02	365.96	350.00	350.00
2.	Aid to Bangladesh	197.84	155.68	82.59	78.02	125.00	65.00
3.	Aid to Bhutan	4395.17	5368.46	3441.47	2475.87	3714.13	2579.74
4.	Aid to Maldives	26.08	55.04	80.03	109.24	75.00	125.00

Sl.No.	Budget Head	2014-15	2015-16	2016-17	2017-18	(BE 2017-18)	(RE 2017-18)
5.	Aid to Nepal	303.26	309.94	332.72	376.62	375.00	375.00
6.	Aid to Sri Lanka	499.70	403.80	99.16	77.89	125.00	75.00
TOTAL		6145.57	7173.36	4298.99	3483.60	3133.87	2769.07

Opening of a Kendriya Vidyalaya in Anoopur

†2667. SHRI AJAY PRATAP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a proposal for opening a Kendriya Vidyalaya in Anoopur, Madhya Pradesh, is pending with Government; and

(b) if so, by when the sanction would be accorded and the reasons for its pendency?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) Kendriya Vidyalaya Sangathan has informed that a proposal for opening of a new Kendriya Vidyalaya (KV) at Anoopur, Madhya Pradesh has been received and found to be fulfilling the pre-requisites as prescribed for opening of a new KV. The proposal, however, has to compete with other proposals under the "Challenge Method" before it can be processed further. As such no specific time-frame can be given in this regard.

Investigation in medical scam case

2668. SHRI MAJEED MEMON: Will the PRIME MINISTER be pleased to state:

(a) the current status of investigation in medical scam case in which ex-Odisha High Court Judge was arrested and the reasons why there is inordinate delay in filing chargesheet against the accused in such a sensitive case;

(b) what steps are taken by CBI to protect and safeguard the evidence so far collected and whether the process of collection of evidence in this case is still going on; and

(c) by when the CBI is expected to file the chargesheet before the appropriate court?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The investigation in the case is in progress. The Charge sheet will be filed after the conclusion of

† Original notice of the question was received in Hindi.